

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI
(APPELLATE JURISDICTION)
Company Appeal (AT) (CH) (Ins) No.537/2025
(IA Nos.1511/2025)

In the matter of:

**CK Anantha Subramanian, Promoter &
Managing Director, Viprah Technologies Ltd**

... Appellant

V

Arul Prasad Senniappan & Anr

...Respondent

Present :

For Appellant : Mr. J. Manivannan, Advocate

For Respondent : Mr. AG Sathyanarayana, IRP

ORDER
(Hybrid Mode)

28.10.2025:

The Appellant in the instant Company Appeal, puts a challenge to the Impugned Order dated 10.10.2025, as it was rendered by the Chennai Bench in IBA/1297/CHE/2019, which were the proceedings, revived under Section 9 of the I&B Code, as a consequence of the earlier judgment rendered by this Appellate Tribunal, on 18.10.2022, as a consequence of an order of remand made in CA (AT) (CH) (Ins) No. 185/2021.

There are multiple grounds, which have been argued by the Learned Counsel for the parties in support of the respective contentions, we feel that the matter requires scrutiny, the Respondents have already put an appearance to file their counter affidavit within a period of 3 weeks from today. However, the

reference made with regards to the willingness of remittance of amount in the stay application, will be kept reserved by the Appellant during the pendency of the Appeal.

List this Company Appeal after filing of the counter affidavit. Till next date of listing, the effect and operation of the Impugned Order dated 10.10.2025, would be kept in abeyance.

List this Appeal on **12.12.2025**.

[Justice Sharad Kumar Sharma]
Member (Judicial)

[Jatindranath Swain]
Member (Technical)

YS/MS/AK